

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 20 of 2017 &
IA NO. 678 OF 2016**

Dated: 08th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

ANSAL API

...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Umesh Prasad for
Mr. C. K. Rai for R.1

Mr. Akhil Josi for R.2

ORDER

Admit. Issue notice. Mr. Umesh Prasad takes notice on behalf of Respondent No.1 and Mr. Akhil Josi takes notice on behalf of Respondent No.2 and they undertake to file vakalatnama within a week and seek four weeks time to file reply.

List the matter on **27.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 9.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**